

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Dy. No. 166/2022

Date: 6.9.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2, Sector-29,
Gurgaon-122001.

Subject:- Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for (i) Truing up of Transmission tariff for 2014- 19 tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block for various assets covered under **“Installation of Bus Reactor & ICT in Western Region”** in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2022:

2014-19 period

- a) Reconciliation statement for the Opening capital cost and Additional Capital Expenditure (ACE) during 2014-19 with the Auditor Certificates.
- b) Package-wise and vendor-wise details of the ACE claimed in 2014-19 period for the instant assets
- c) IDC statement showing the total IDC amount in excel format for the instant assets.
- d) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- e) Decapitalisation details along with supporting documents for Asset-A.

f) Liability flow statement for all the assets as per the format provided in Annexure-I.

g) Form 10-B, wherever applicable.

2019-24 period

h) Package-wise and vendor-wise details of the ACE claimed in 2019-24 period for the instant assets.

i) Confirm whether additional ACE is expected beyond 2019-20.

2. Confirm that the instant assets are currently in use.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
5. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

